

National Company Law Tribunal


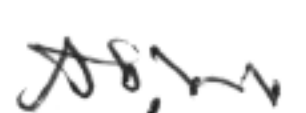
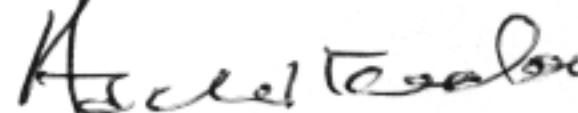
Allahabad Bench

CP NO. 171/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

NAME OF THE COMPANY: M/s. Ashok Kumar Mehra & ors vs. SYP

SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies Act of 2013, Construction Company (P) Ltd & ors

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shri Nath Tiwari	Advocate	for Respondent no.9	
2.	ABHISHEK MISHRA	PCS	Respondent	
3.	ADESH TANDON	PCS	Petitioner	

CP No. 171/ALD/2017

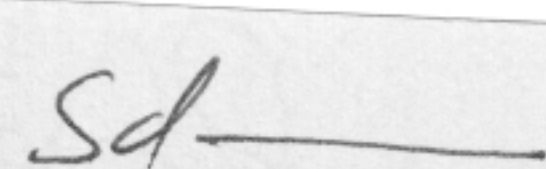
Sh. Adesh Tandon, PCS for the petitioner. Shri Nath Tiwari Advocate for the respondent no.9-Central Bank. Sh. Abhishek Mishra, PCS for the respondent. The learned PCS presenting the petition inform that despite this court's order and direction dated 21.12.2017. The petitioner has not been provided any access to documents or allowed for inspection by giving some pretext, we are not able to appreciate the way the respondent company are its director or are giving response to this court's order. Our order dated 21.12.2017 to be purported only in respect of certain documents, against which, the respondent Company may have reservation or may claim privilege for making its disclosure with the petitioner and such issue can be decided after hearing the counsel for the parties. But it is no way open to the respondent to not allow the petitioner to have access of any documents to make inspection, which is derogatory to this Court's order. Therefore, the respondent- Director is directed to remain present in this Court.

Meanwhile, a copy of this order be communicated to the ROC Kanpur, so as to enable him to file its reply/ offer.

The matter to be listed on 12th March, 2018.

Date: 12/02/2018

Typed by
Md. Zaid
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)